

MINISTRY OF PETROLEUM AND NATURAL GAS  
LOK SABHA  
UNSTARRED QUESTION No. 2273  
TO BE ANSWERED ON 8<sup>th</sup> JULY, 2019  
STATE- RUN OIL AND GAS ENTITIES

2273. SHRI CHANDRA SEKHAR SAHU:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the State-run oil and gas entities have failed to compete with international and domestic private oil and gas majors;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government plans to merge State-run oil and gas entities to create an integrated firm having the strength to compete with international and domestic private oil and gas majors;
- (d) if so, the details thereof;
- (e) whether some State-run oil and gas entities prefer to remain separate even in case of merger; and
- (f) if so, the details of those companies and the response of the Government thereto?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्री

(श्री धर्मन्द्र प्रधान)

**MINISTER OF PETROLEUM & NATURAL GAS  
(SHRI DHARMENDRA PRADHAN)**

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**(a) & (b):** No Sir, Six Oil and Gas Public Sector Undertakings under Ministry of Petroleum and Natural Gas feature in the S & P Global Platts: Top 250 Global energy Company Rankings- 2018, out of which four Oil & Gas PSUs namely, Indian Oil Corporation Limited, Oil & Natural Gas Corporation Limited, Bharat Petroleum Corporation Limited and Hindustan Petroleum Corporation Limited are in top 100.

**(c) & (d):** At present there is no proposal to merge state-run Oil and Gas entities. under consideration of the Ministry.

**(e) & (f):** ONGC has acquired 51.11% of total paid up equity shareholding in HPCL. Post-acquisition by ONGC, HPCL will continue to be a Central Government Public Enterprises (PSE), having become a subsidiary of ONGC. It will maintain its cultural uniqueness and brand identity.

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